

(c) the date of delivery as per the order ;

(d) whether the date of delivery has not been adhered to ;

(e) whether any penalty clause was there in the agreement ;

(f) whether extension of time has been granted ; and

(g) whether the price of the barges would be escalated due to lapse of time and consequently upset the budget provisions ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYLTER) : (a) Yes, Sir.

(b) Orders were placed on 30-5-89 with M/s Alcock Ashdown & Co. Ltd., Bhavnagar for construction and delivery of four nos. cargo barges of 300 DWT each.

(c) As per the contract, the dates of delivery of the four barges are 20-2-91, 17-4-91, 12-6-91 and 7-8-91, respectively.

(d) Yes, Sir. Though the contractual delivery dates for the first three vessels are already over, the vessels have not been delivered so far. The delivery of the fourth vessel is also likely to be delayed.

(e) Yes, Sir.

(f) The Yard has sought extension of time for delivery but no decision has been taken by the Government so far.

(g) The contracts entered into with the Yard do not provide for any escalation except for increase in price

on account of exchange rate variation during the pendency of the contract. The Yard has, however, sought increase in price of the barges due to changes in statutory rules after signing of the contract and on account of certain modifications carried out to meet the technical specifications. No decision has been taken by the Government in this regard so far.

#### Textile Workers' Rehabilitation Fund Scheme

429. SHRI KANSHIRAM RANA: Will the Minister of TEXTILES be pleased to state :

(a) whether Gujarat Government has requested for extension of the Textile Workers' Rehabilitation Fund Scheme in case of partial closure/partial reopening ;

(b) if so, the details thereof ; and

(c) the action taken by the Government on the request of Reserve Bank of India for lending to new managements who are willing to re-open the closed textile mills ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) It has not been possible to extend the scheme to partially closed mills due to funds constraints.

(c) The proposal of the Government of Gujarat for relaxation of norms for grant of working capital to sick textile units was discussed in a meeting with representatives of Department of Banking, Reserve Bank of India, Industrial Development Bank

of India and the Government of Gujarat. While general relaxation of the norms was not agreed to, the representatives of Reserve Bank of India and Industrial Development Bank of India agreed to consider relaxation of guidelines on a case to case basis, upon merits.

#### **Income-tax Raids in Delhi, Bombay and Calcutta**

430. SHRIMATI GEETA MUKHERJEE: Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax department conducted raids in Delhi, Bombay and Calcutta during 1990-91 ;

(b) if so, the details of the premises searched, the arrests made and the amount of concealed income detected ;

(c) whether the documents collected during searches have been examined and prosecution launched against individuals ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) Yes, Madam.

(b) to (d) The details of the searches conducted by the Income-tax department during the financial year 1990-91 in Delhi, Bombay and Calcutta are as under :

Place	No of searches conducted	Value of prima facie unaccounted assets seized (Rs. in crores)	Amount of concealed income disclosed during searches (Rs. in crores)
Delhi	814	32.09	15.85
Bombay	1,062	61.10	133.82
Calcutta	668	29.93	8.76

Besides, prime-facie unaccounted assets, books of accounts and incriminating documents were also seized in the course of searches. The scrutiny of the seized books of accounts and documents and follow-up action, as called for in the Income Tax Act have been taken up.

There is no provision in the Income-tax Act for the arrest of persons whose premises are searched.

The question of launching prosecution arises only on completion of assessment.

#### **Rupee Trade with USSR**

431. DR. LAXMINARAYAN PANDEY. Will the Minister of COMMERCE be pleased to state ;

(a) whether his attention has been drawn to the news item "Trade/Rupee payment agreements—The Options for India" appearing in the Economic Times dated July 1, 1991 ;

(b) if so, the present and future status of the rupee trade with USSR ; and